

**IN THE COURT OF NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 311/2022
(IA No. 651/2024 & IA No. 534/2024)**

IN THE MATTER OF:-

DR. JEET SINGH YADAV

... APPLICANT

Vs.

GOVT. OF NCT OF DELHI & ORS.

... RESPONDENTS

INDEX

NDOH: - 04.02.2025

S. No.	Particular	Page No.
01.	STATUS REPORT ON BEHALF OF SDM, PUNJABI BAGH, DISTRICT-WEST, REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI	1 to 3
02.	ANNEXURE-A, TSS REPORT (COLLY)	4 to 7

(Signature)
(DEEPAK PUNDIR, DANICS)
SUB DIVISIONAL MAGISTRATE
PUNJABI BAGH

Dated: - 01.02.2025
Place: - West Delhi

**IN THE COURT OF NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 311/2022
(IA No. 651/2024 & IA No. 534/2024)**

IN THE MATTER OF:-

DR. JEET SINGH YADAV

... APPLICANT

Vs.

GOVT. OF NCT OF DELHI & ORS.

... RESPONDENTS


STATUS REPORT ON BEHALF OF SUB DIVISIONAL MAGISTRATE, PUNJABI BAGH, DISTRICT-WEST, REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI IN COMPLIANCE TO THE DIRECTIONS OF THIS HON'BLE COURT ORDER DATED 13.12.2024.

Most respectfully Showeth:

1. That this Hon'ble Court has issued an Order on 13.12.2024 wherein this Hon'ble Court has directed as under: -

"..6. However, there is no disputes regarding identification/demarcation of Shisuwala Talab and respondent DDA, DM (West) Delhi, MCD and DJB are directed to file status report with respect to all aspects of rejuvenation/restoration of Shishuwala Talab and removal of encroachment from the same."


2. It is mentioned here that there are six (6) ponds in Village Mundka, out of which five (5) ponds have been handed over to Delhi Development Authority (DDA) after the urbanization of Village-Mundka, the same are situated in the khasra nos. 142, 163, 178/1, 373/1 & 190/1 of village Mundka, and one (1) pond has been acquired by DSIIIDC which is situated in the khasra no 17//27 of revenue village Mundka. Accordingly, the DDA & DSIIIDC are the land-owning agency for the abovesaid ponds.


01/2/24

3. It is further mentioned here that the process of TSS verification was initiated by the DDA.
4. That as per the previous submission of DDA before this Hon'ble Tribunal, the rejuvenation work was pending due to the requirement of TSS verification of the ponds.
5. In this regard, it is submitted here that the Revenue Department has provided prompt support to DDA for TSS verification of four (4) ponds which is situated in khasra Nos. 142, 163, 178/1, 373/1 of revenue village of Mundka and completion report, including marking of the land are annexed as **Annexure-A**.
6. That the TSS survey of the 5th pond situated in khasra No. 190/1 of village Mundka known as Shishu Wala Talab has already been completed as per the directions of the Hon'ble High Court of Delhi in the matter of WPC No. 4215/2021 titled as Roshan Lal Vs UOI & Ors. and the litigation regarding the demarcation of said pond is pending before the Court of Ld. Additional District Magistrate, West for further adjudication.
7. It is mentioned here that after urbanization of village Mundka, the Revenue Department had already handed over the ponds to DDA, accordingly, the work regarding rejuvenation of the abovesaid ponds are done by the land-owning agency i.e. DDA.
8. It is further mentioned here that the pond situated in Khasra no. 17//27 of revenue village Mundka has also handed over to DSIIDC after the acquisition, therefore, the work regarding the rejuvenation of pond will be dealt by the DSIIDC only.
9. It is undertaken that the Revenue Department remains committed to extending any necessary cooperation to the concerned authorities for the implementation of the Hon'ble Tribunal's orders.

Handwritten signature
6/12/24

10. The present status report is submitted in compliance to the directions of this Hon'ble Court order dated 13.12.2024.


(DEEPAK PUNDIR, DANICS)
SUB DIVISIONAL MAGISTRATE
PUNJABI BAGH

Dated: - 01.02.2025

Place: - West Delhi

T.S.S. Report Dated: 20-01-2025

On the direction of Higher Authority & as per schedule fixed vide report dated 13-01-25, today i.e. 20-01-2025, Sh. Devendra Kumar Sharma, Kanungo, I. & Muz. DDA, Sh. Vijender Dahiya, Kanungo, I. & Muz. DDA, Sh. Shakti Singh, S. & S. Patwaris I/O I. & Muz. DDA with record, Sh. Vishal, JE/DDD-I, DDA are present at site with Surveyor for marking at site as per TSS drawing.

The marking at site of Kh. No. 163 of village Mundka was started & the marking of the land bearing Kh. No. 163 of village Mundka (all sides of Kh. No. 163 of village Mundka) was completed in presence of all above mentioned officials.

Sd/-
20/01/25
F. K. G. (P. B.)

Devendra K. Sharma
20/01/2025


Sd/-
20/01/25
JE/DDD-I

As per
TSS Drawing

TSS Report Dated: 20.01.2025

On the direction of Higher Authorities & as per schedule fixed vide report dated 18-01-2025, Tuesday i.e. 20-01-2025, Sh. Devendra K. Verma, Kharanga, Lohar, DDA, Sh. Vijendra Datta, Kharanga, c/o SDM (PB), Sh. Shakti Singh, Shakti Pathani c/o SDM (PB) with record, Sh. Mohan Munish Verma, JC, R.P.D. III, DDA with Surveyor are present at site for marking at site as per TSS drawing.

The marking at site of Kh. No. 142 of village Mundka was started & the marking of the land bearing Ph. No. 142 of village Mundka (all side of Kh. No. 142 of village Mundka) was completed in presence of all above mentioned officials.


 20/01/25
Flugs / P.B.

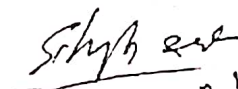
Devendra 1090/Unit/12/DA
22/01/2025
ACMOK
TSS SURVEYOR
20/1/2025
P.B.
20/01/25
(JC/R.P.D.3)

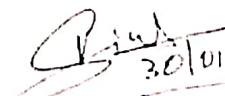
TSS Report Dated 30-01-2025

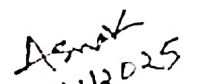
On the direction of Higher Authorities & as per schedule fixed vide report dated 28-01-2025, today i.e 30-01-2025, Sh. Devendra Kr. Verma, Kanoongo, Lm/w2, DDA, Sh. Vijender Dabas, Kanoongo o/o SDM (PB), Sh. Shakti Singh, Halk Patwari o/o SDM (PB) with record and Sh. Vishal Singh, JE, DDD-I, DDA along with Surveyors were present at site for marking at site as per TSS drawing.

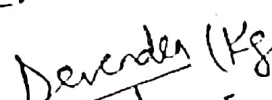
The TSS drawings of Kh. No. 178/1 & 373/1 of village Mundka were verified/signed by Sh. Devendra Kr. Verma, Kgo, Lm/w2, DDA, Sh. Vijender Dabas, Kgo, o/o SDM (PB) & Sh. Vishal Singh JE, DDD-I, DDA. Thereafter the marking at sites were started & completed at site in presence of all the officials mentioned above.

 30/01/25
Kgo/P.B

 30-01-25 (HP)

 30/01/2025
JE/PPD-I/DDA

 30/1/2025
TSS SLE/PPD-I

 (Kgo)
30/01/2025 Lm/w2/DDA

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH
GOVERNMENT OF N.C.T OF DELHI

MAIN ROHTAK ROAD, NANGLOI DELHI-110041

No.F.1/TEH/PB/2023/14080

Dated : 20/09/23

To

The Dy. Director/LM/WZ
O/o the Deputy Director (LM)
DDA, West Zone, Office Complex
Subhash Nagar Crossing, New Delhi-110027

Sub: Forwarding of final Demarcation report of Khasra No.190/1 (Sishu Wala Pond) Roshan Lal Vs UOI & Ors. (WPC No.4215/2021).

Sir,


Kindly refer to the correspondence resting with your letter No. F5(17)2020/LM/WZ/DDA/205 dated 26.06.2023 on the subject cited above. In this regard, this is to inform you that necessary corrections/queries have been finalized in coordination with your Patwari (DDA) as well as with surveyor on 04.04.2023 and 06.09.2023. Further, all the discrepancies have been incorporated in the updated Map duly certified by Intech Engineers and Revenue field staff of Sub Division Punjabi Bagh on 16.09.2023.

Accordingly, the copy of final Demarcation Report/Plan of Khasra no.190/1 (Sishu Wala Pond) of Village Mundka is being sent to you for further necessary action at your end.

Kindly acknowledge the Receipt.

Encl.: As above

o/c


(20/9/2023)
TEHSILDAR
(PUNJABI BAGH)